

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.75323 of 2021
and
Service Tax Appeal No.76659 of 2016**

(Arising out of Order-in-Appeal No.56/DGP/2016-17 dated 14.07.2016 passed by Commissioner (Appeals III) of Central Excise, Kolkata)

Commissioner of Central Excise & Service Tax, Durgapur

Satyajit Roy Sarani, Durgapur

Appellant

VERSUS

M/s Ultratech Cement

Near IPIP, Muchipara, Dist.-Burdwan, Durgapur-12

Respondent

APPEARANCE :

Shri A. Roy, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75279/2021
FINAL ORDER NO.75884/2021**

DATE OF HEARING : 28.12.2021

DATE OF DECISION : 28.12.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Miscellaneous Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

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